

Misc. CrI. (bail) Case No. 337/2020

06-11-2020

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Yasin Ali who was arrested and detained in Tezpur jail Hazot since 25.07.2020 in connection with Dhekiajuli P.S. case No. 401/2020 (corresponding G.R. Case No. 1901/2020) U/s 341/387/326/34 of I.P.C

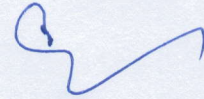
Case record and case diary, as called for, has been received and perused the same. Heard Id. counsel for both the sides.

It appears that the injury sustained by the injured is simple in nature and caused by blunt object. However, fact remains that the case has been registered along with other Sections of law U/s.387 of IPC. A perusal of the case diary further reveals that there are few co-accused persons who are yet to be arrested in connection with this case. Therefore, in my considered opinion, grant of bail to the present accused at this stage may create an impediment in the process of apprehension of the co-accused persons whose involvement is suspected by the investigating officer.

Consequently, the prayer for bail for the aforesaid accused stands rejected.

Let the case record along with the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur

Additional Sessions Judge
Sonitpur, Tezpur

CD sent to
CR sent to
6/11/20.